

OPEN COURT
CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

REVIEW APPLICATION NO. 57 OF 2007
IN
ORIGINAL APPLICATION NO. 672 OF 2004.

ALLAHABAD THIS THE 15TH DAY OF FEBRUARY 2008.

Hon'ble Mr. Justice Khem Karan, V.C.
Hon'ble Mr. K.S. Menon, A.M

1. Union of India, through Secretary Post and Telegraph Department, New Delhi.
2. The Superintendent of Post Offices, M-Divisions, Kanpur.
3. Assistant Superintendent of Post Offices, Sub Division, Unnao.

.....Applicants

(By Advocate: Shri S. Singh)

Versus.

Manoj, s/o Sri Ram Narain, R/o 2055, Vijay Nagar Colony, Kanpur.

.....Respondents

(By Advocate: Shri O.P Gupta)

O R D E R

By Justice Khem Karan, V.C.

Shri S. Singh, appears for the review applicant and Shri O.P. Gupta counsel for the respondents.

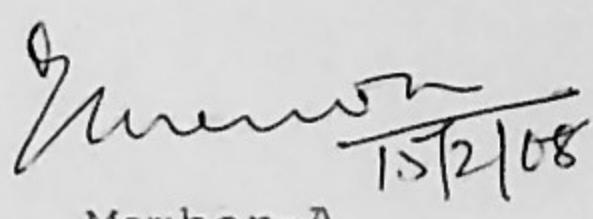
2. Union of India and others has moved this review under Rule 17 of Rules of 1987, together with application for condonation of delay in filing the review. Although

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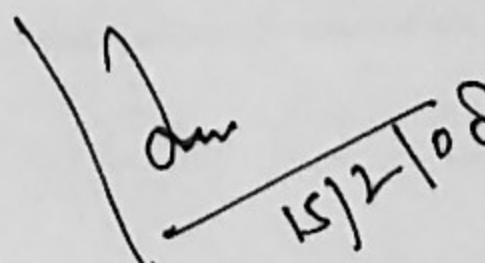
Shri S. Singh has tried his best to convince us that this Tribunal has power to condone the delay and there are good grounds for condoning the delay but we are not in position to accept his arguments in view of the Full Bench decision of Andra Pradesh High Court rendered in G. Nageshwar Vs. Union of India School Education 2005 (2) ALT 469- 2005 (2) CTC 426. The Hon'ble High Court Andra Pradesh has taken the view that the Tribunal does not have the power to condone the delay in moving the application for review under Rule 17 of Rules of 1987.

3. So, the application for condonation of delay is rejected and consequently review is dismissed as time barred.

4. Copy of this order be given to Shri S. Singh, counsel for the review applicant.



Member-A
15/2/08



Vice-Chairman
15/2/08

/ns/